this distributions , is snot in the hands of a single agency. Hindustan Petroleum Corporation (HPC) however, distributes its LPG in Daini/ New Delhi through its congaugemaire, namely Kosangas Company who in turned have appointed Delhi Gas Complany as their main agent Delhi Gas Company has self-operated agency as well as sub-agencies Attention is invited in this connection to the Statement made in the Lok Sabha on 15th May 1978 regarding restructuring of existing LPG or cooking gas distributorships of Oil Companies. It was indicated therein that the question of restructuring the agencies of the concessionaires of HPC would possible only after these concessionaires are fully taken over by Government, steps for which have already been initiated.

रेलवे स्टेशमों पर बैन्डीमों के लिए हेके

2368. भी युनाय शाहका : क्या रेल मंत्री यह बताने की कृपा करेंगे कि । धरील, 1877 को रेलवे स्टेशनो पर केंटीनी के कितने ठेके समाप्त हो वे

रेस मंत्रालय में राज्य मंत्री (की शिष नारायम्) : सूचना इकट्ठी की जा रही है भीर सभा पटल पर रख दी आदेगी।

12.01 hrs.

RE. HALF-AN-HOUR DISCUSSION ON 31ST JULY, 1978

(Interruptions)

SERI MALLIKARJUN (Medak): Mr. Speaker, Sir. . . .

MR. SPEAKER. You have not taken my permission. It will not go on record.

MR. SPEAKER: Please do not record. He has not taken my permission.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, Sir, under Rule 376 . .

MR SPEAKER What is the point of order?

SHRI JYOTIRMOY BOSU An halfan-hour discussion was listed for yesterday During the discussions, when I had finished my speech and questions were being put, the hon Chairman, in his wisdom adojurned the House even before the Minister was able to reply. I would like to have your ruling as to what we should do now in regard to this half-an-hour discussion

SOME HON MEMBERS rose

SHRI K. GOPAL (Karur). This has not happened for the first time

MR SPEAKER Why not you speak one by one?

SHRI K GOPAL Yesterday what happened was

SHRI K LAKKAPPA (Tumkur) I (Interrupwas to put my question tions)

MR SPEAKER. If you are allowing me, I will hear you one by one. Otherwise, nothing will go on record

(Interruptions) If you all get up together and talk sim itaneously, it cannot be recorded. The reporter cannot be recorded. The reporter er at a time. In your own is sreat, let me call and hear one by one. (Interruptions) Anything without my permission will not go on record . ..

SHRI D. G. QAWAI (Buldhana).*

SHRI MALLIKARSUN:

^{*}Not recorded.

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MR. SPEAKER: Please ...please...
It will not go on record... Finished?
No Rule 377 statement has been selected for today because yesterday's 377 statements are there. Therefore, I have not been able to select anything.
Now that the hon Member has made a statement—which has not been recorded—he will not get another chance.

Now, the Law Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Hon. Member, Shri Jyotirmoy Bosu raised a point with regard to the half-anhour discussion of yesterday.

After Shri Jyotirmoy Bosu had made his speech and all other hon-members had asked certain questions, the time was over .(Interruptions)

SHRI K LAKKAPPA Mr Speakez, Sir, I have not spoken .

MR. SPEAKER Let me hear him. You cannot have one speech now and another later

SHRI SHANTI BHUSHAN. Before I could give a reply, the House was adjourned Sir, I propose, with your leave, to lay a statement on the Table of the House.

MR SPEAKER: I will look into the matter (Interruptions) Now, by one please. Those who have given notice and taken my permission, I will allow them first.

SHRI K. LAKKAPPA: Mr. Speaker, Sir, the Half-an-Hour discussion was raised by my friend, Shri Jyotirmoy Bosu on South India Viscose where I had requested to put a question. (Interruptions). My name was ballotted along with the other Members.

वी हुधन क्षय क्रम्यान : (वण्डी) इस का क्सर गंदी महोक्य ने वे दिया है। वह क्सर सभा परम पर एक रहे हैं। (व्यक्तान) .. यह हाक्स का समय इस पर नवीं कराब कर रहे हैं! जाप क्या इस पर विवेट करामा चाहते हैं?

MR. SPEAKER. The Minister merely said that he would lay the statement, (Interruptions)

SHRI K. LAKKAPPA: My name was ballotted and accepted to put a question on that subject We all, for one hour, participated and the debate was going on. But, at that time there were some discussions going on a certain matter raised by Shri Kanwar Lal Gupta. It was round about 5,30 or 6 PM. The Chair duly called upon Shri Jyotirmoy Bosu to go ahead with his discussion.

Then, again, the time was over. At that time some Members duly pointed out the time to the Chair The Chair put the matter to the House for the extension of time. This Government was sleeping; they did not raise their little finger about that. After the lapse of fifteen minutes, they got up-everyone and even the Minister-filibustering the proceedings The Opposition was duly represented in discussing a very important issue regarding corruption charges levelled against in the South India Viscose raised by my friend, Shri Bosu.

Then, after the discussion was over, what happened was this. The Minister was not able to give any reply to that discussion. Two Members were called; my name was the fourth At that time the Chair abruptly adjourned the House and our discussions were incomplete and the points raised by my hon. Triends were not duly answered. The manner in which the Government was operating and

^{*}Not recorded.

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behaving not only towards the Opposition but also towards the Chair yesterday was actually an insult to Parliament The manner in which some of the Ministers behaved, if you were here, I think you would have reprimanded suitably. This is the state of affairs of Parliament towards the Members of the Opposition who participated in the debate. What happened was that I had my right to put a question on that subject and would have made out a new point The way in which they were preventing the active participation of Members of the House and the filibustering of the Treasury Benches in the debate which was duly representative should be taken note of and a proper opportunity for the discussion given

PROF P G MAVALANKAR (Gandhinagar) Mr Speaker, Sir the Haif an-Hour Discussion which was raised by my hon friend, Shri Jyotirmov Bosu was scheduled to begin at 6 yesterday but because of the fact that Shri Kanwar Lal Gupta who was talking on some matter took five minutes more, by the sense of the House the House agreed to his taking five more minutes

Then there was some procedural wrangle and the discussion went on upto 6-45 PM At 6-45 PM Shri Bosu was on his legs to begin his half-anhour discussion Then at 6-15 hours as far as I know, the Law Minister was absolutely ready and prepared and willing to answer But it so happened that about five minutes before the Half-an-Hour discussion was about to end that is, ten mniutes past seven. I am sorry to tell you a member from the Janata Party sought in his wisdom to raise the question of quorum It is not done It is not fair At that time of the day it is not expected that all members would be present I objected to it I must also say that the Law Minister immediately asked that friend of his not to ask for quorum So, that was withdrawn. Then at 714 sharp

MR SPEAKER Mr Mavalankar, do you remember you also raise the issue of quorum?

PROF P G MAVALANKAR Mr Speaker, I am glad you have said that I do raise the question of quorum occasionally because raising a matter of quorum is a constitutional duty of the members of the House Therefore, I have a right to do it But I will not do it frivolously But yesterday it was done frivolously tunately, the Law Minister stopped him It was all done and withdrawn At 714 pm, one minutes before the Half-an Hour discussion was about to be over, I stood up on my legs and requested the Chair to kindly see that only one minute is left and the Chair may take the sense of the House for extension so that Shri Lakkappa completes his question and the Minister gives his answer and then the discussion will be over I repeated this. But in the meantime my plea went without any success and the Chair was pleased to adjourn the House quarter past seven That is what happened

SHRI K GOPAL Mr Speaker Sir. we are thankful to you that you recently decided to allow three Halfan-Hour discussions a week But what is now happening is that the Government is trying to scuttle Half-an-Hour discussion On Friday there was Halfan-Hour discussion which was raised by my friand Shri Ram Vilas Paswan regarding irregularities of DDA It started ten minutes late He raised the discussion Before other members could put questions the Ministerin-charge Shri Sıkandar Bakht went up to a member-I do not know what he told hum-but at 555 the member suddenly jumped up and challenged the quorum Unfortunately, there was no quorum Then members came and the House had quorum In the meanwhile it was 6 O'clock and House was adjourned The discussion did not take place.

[Shri K. Gopal]

Yesterday also-as Mr. Mavalankar has explained it was supposed to start at 8.5 p.m. Then the motion moved by Mr. Kanwar Lai Gupta was adopted as the Government was caught napping. What happened was the Chairman put the motion to vote, We said 'Ayes'. Nobody said 'Noes'. Therefore, Mr. Ram Murti sitting in the Chair said that the motion is adopted. Then after the motion was adopted, Mr. Jyotirmoy Bosu was called. He started speaking. After three minutes some of the friends from that side came and started raising points of order. It went on for forty minutes. At 6,45 the Half-an-Hour discussion started. But I warned my friends before that. I know the mind of the ruling party friends. When you address the Chair you please address one of the gentleman there who is in the habit of raising quorum otherwise the discussion will fall through. Please take care of him. I think he went to him and requested him not to raise quorum Now, when the discussion was half way through, I am sorry to find, one of the members of the ruling party again challenged quorum. It never bappened earlier,

MR. SPEAKER: Please be brief.

SHRI K. GOPAL: What I submit is. Sir, even when you have allowed three Half-an-Hour discussions, the Government is not prepared. Let them say so. We will raise quorum on every issue. We will see that the business of the Houes does not run smoothly. Every five minutes we can raise the question of quorum. If they want our cooperation let them not do Ħ.

SHRI C. K. CHANDRAPPAN (Cannanore): Sir, I want to make a submission. I don't want to repeat all the points raised by my other hon. friends.

This raises a very fundamental question, namely, whether the Government, that is, the ruling party, is interested in running the House according to Parliamentary conventions and practices. That is the point here,

Sir, for two days continuously, obatructions were raised from their side. They challeged the quorum. They created scenes in which the Ministers directly participated and they challenged the ruling of the Chair repeatedly.

I want to know whether this can be permitted in the House. I want to know whether you will be good eough to make certain obsevations on this matter. This is the only submission that I would respectfully like to make.

MR. SPEAKER Now Mr. Sudheeran....

SHRI V. M SUDHEERAN (Alleppey); I have given notice of an Adjournment Motion.

MR. SPEAKER: That is not the point now. We are on a different point.

SHRI JYOTIRMOY BOSU: He is obliging you, Sir.

SHRI EDUARDO FALEIRO (Mormugeo); What Mr. Gopal said absolutely correct. I am on two points. The practice of the House has been-as the hon. Law Minister pointed out-when a half-an-hour discussion falls through due to lack of quorum, a statement is laid on the Table of the House in reply to the queries made as far as possible during the time allotted for the half-anhour discussion. This practice has not been followed in many cases. It was not followed as far as helf-anhour discussion held on Friday was concerned. This is my first point.

My second point is this, that a convention should be established that at the fag and of the day when important business is transacted, members are not present for some reason of the other, no question of quorum should be raised. However unfortunately we find that sometimes the members of the ruling party themselves, with the cooperation, connivance or, may I say, instigation of the concerned Minister, raise this issue of quorum. This is very unfortunate, Sir.

SHRI P. VENKATASUBBAIAH (Nandyal): I am not going to repeat what Mr. Gopal has said. It is a fact that for the last 3 days continuously this has been scuttled with the instigation or inspiration,-whatever it may be-of the Minister concerned. It is very significant to note that members of the rulling party themselves, raise the question of quorum. They are duty bound to preserve quorum themselves. They should see that the proceedings of the House go on smoothly. This is their primary duty. Sir, the Minister for Parliament Affairs is here. Their Deputy Chief Whip is also here. It is their duty to provide quorum. But we are sorry to find that at the fag end of the day members belonging to the ruling party raise the question of quorum. Not only they raise quorum issue, but they see to it that the concerned persons are not there, by inducing members and allowing them to go out. Even the mover of the Half-an-Hour discussion himself withdrew from the House making the entire proceedings look farcical.

SHRI TEJ PRATAP SINGH (Hamirpur): Yesterday 1 raised a point of order, when the motion of Shri Kanwar Lal Gupta was being discussed.

SHRI K. GOPAL: It was adopted.

SHRI TEJ PRATAP SINGH: The time was extended by 5 minutes more, 5 minutes after 6. The time ended for this discussion, Honourable Chairman asked Mr. Jyotirmoy Bosu to come forward with his Half-an-Hour discussion. Now he began his speech. Two or three gentences he

had read out. I stood up and raised a point of order. I said that it was 5 minutes after 6 and the time allotted for that motion had ended. The Chairman had not put the motion to vote. The whole thing is that the motion was not put to vote. When you pass on to the next item, you cannot come back and have another discussion. This is my point of order. On that I want your ruling, Sir.

भी बौरी शंकर राख (गाफीपुर):
प्रध्यक महोदय, मेरा व्यवस्था का प्रश्न
यह है कि यह मही है कि ऐसे मौकों परकोरम
का सवाल नहीं उठाना चाहिए, लेकिन
यह भी सही है कि साप के मधिकार क्षेत्र मे
यह बात नहीं है कि मेम्बर के कोरम उठाने
के मधिकार को मना कर दें या वैद्यर से कोई
हक्म दे दें।

दूसरी बात---परम्परा के सम्बन्ध में हनारे दिव ने बतलाया है--कि ऐसी परम्परा है कि उस समय कोरम न उठाया वाये। हम शर्रामचा है कि हम प्रपता कर्तन्य नहीं समझते हैं और ऐसे महत्वपूर्ण विषय पर उपस्थित रह कर कीरम नहीं बनाए रखत है। यह हर मेम्बर कं किम्मेदारी है और विशेष कर अपोजीशन की कि क्य नान-साफीशियस एजेप्डा हो. तो ज्यादा ६ तबस्पी से काम करें भीर मीज़द रहें। इतनी बात अकर है कि रूलिंग पार्टी को भी यह देखना चाहिए कि जो बक-बेन्बर्स हीं, उन को कर्न्बेशन की समझाते इए कहें कि वे कोरम का सवाल ऐसे मीके पर न खठायें। इसलिए इस सम्बन्ध में भाष कोई रुलिंग दें यह भाषस्परू नहीं है।

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir I am gorry, the hon, Members from the opposition benches have not been quite tair in referring to the proceedings relating to the half-an-hour dis-

[Shri Shanti Bhushan]

cussion yesterday. It is quite that an hon. Member did raise the question of quorum, but as Shri Mavalankar has very fairly pointed out. immediately he was requested not to press the question of quorum and he immediately withdrew, so that that matter did not take any time. spite of whatever time the earlier motion had taken, full half-an-hour from 645 to 715 was allotted for this half-an-hour discussion, If the Members would like to find out as to why the Minister could not reply yesterday within that period of half-an hour, they would know that even though the rules use the word 'short', the word 'short' is not there in Shri Jyotirmov Bosu's dictionary Therefore, when he made that statement, though it was supposed to be a short statement under the rules.....

SHRI JYOTIRMOY BOSU: Sir, if you kindly send for the timing chart from the table, you will see that I took minimum time amongst all movers of half-an-hour discussion in recent times.

SHRI SHANTI BHUSHAN: The result was that even though the Minister's reply was supposed to be within that 30 minutes, the 30 minutes were taken by Shri Jyotirmoy Bosu and other hon Members....

(Interruptions)

MR. SPEAKER: I have heard you Mr. Lakkappa.

SHRI SHANTI BHUSHAN: Shri Lakkappa was not even able to put the question Of course, Direction 19 is there; as I just said, if the Minister is unable to reply on account of want of time or want of quorum, a statement could be laid, with your permission, on the Table of the House and I propose to lay a statement on the Table of the House....

(Interuptions) **

MR. SPEAKER: I have heard all of you; no further discussion on this. Do not record.

PROF. DILIP CHAKRAVARTY (Calcutta-South): Sir, I want to make a submission. You have shown sufficient patience to hear everybody and also we have just heard the Law Minister. The Law Minister has promised very correctly that he would lay a statement before the House. He has also stated that Shri Lakkappa had not the time to put his question. Now, you would be giving permission to Shri Lakkappa to put the question so that the Law Minister could reply to that in the statement.

(Interruptions)

SHRI K. LAKKAPPA: Shall I send the question to the Minister?

MR. SPEAKER: If it is only a question, you can send it to him.

SHRI JYOTIRMOY BOSU: I have a submission arising out of the statement made by hon. Law Minisher. Shri Mavalankar had twice brought a motion on the floor of the House requesting the House to extend the time. What happened to that? That part has been conveniently lost sight of....

(Interruptions)

SHRI K. GOPAL: Even though it is called half-an-hour discussion, a motion is moved for extension of time and it is agreed....

MR. SPEAKER: Now, it is the duty of all the Members to be present in House.

भो मनीराम बागड़ी (मधुरा) : भध्यक्ष महोदय, मेर बात पहले सुन लीजिए, फि॰ स्नाप स्नपना निर्णय दीजिए।

Not recorded.

साम्यक्त महोदयः सार्डर पहले मै लिखवा दूं, फिर बाद में साप सपनी बात कह लें।

It is the duty of all the Members of the House to be present in the House. It is not the duty of any particular party to provide the quorum; that duty is cast on all the Members of the House. It is unfortunate that many times the House had to be adjourned for want of quorum. The normal convention is that the question of quorum is not raised at the fag-end of the day. It is desirable that that convention is respected; but if any hon. Member asserts his right, the Speaker has no jurisdiction to refuse to consider that, according to the rules.

Now Mr. Bagri.

भी सनीरास बागड़ी : भागक महोदय भागने भागना कॉलग दें दिया है। सब मैं करा कहूं भाग मैं कुछ कहतो वह भागकी कॉलग से हट जाना है। इपलिए मैं चुप हो रहता है।

SHRI V. M. SUDHEERAN (Alieppey): I had given notice of an adjournment motion regarding the serious situation prevailing in Kanjhawala, where the lives and properties of Harijans are being threatened by some anti-Harijan forces. It is a very serious matter; and we have to take the stresses and strains into consideration, and discuss the matter in the House. I would request you kindly to allow us to have a discussion.

MR. SPEAKER: I said some other form will be permitted; adjournment motion will not be permitted. I will allow you tomorrow to have it under \$77.

SHRI C. K. CHANDRAPPAN: Already so many incidents have taken place. Again Harijans are going to be attacked. We had many incidents

of this type. We have discussed them in this House.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I endorse what he says, There is a serious tension between Harijans and some other castes in Kanjhawala village in Delki. Unless proper attention is given and timely action is taken, I am afraid a serious situation may develop. You may ask the Minister.

MR. SPEAKER: I am allowing a Calling Attention on the subject. Nothing more than that will be allowed.

SHRI JYOTIRMOY BOSU: Yesterday you assured that a Calling Attention will be admitted on the National Dairy Development Board placing an order 90 per cent mark-up price has been allowed to Union Carbide, superseding the quotation of IBP, which, is a public sector undertaking. It is a very serious matter, because the total business exceeds Rs. 15 crores, and the money is going to be swallowed by a notorious multi-national corporation which happens to be a CIA agent also.

MR. SPEAKER: Mr Bosu I gave you no assurance; but I said it will consider. Today I have not selected any Calling Attention, because yesterday's Calling Attention is still pending.

SHRI JYOTIRMOY BOSU: Kindly select it for tomorrow.

MR. SPEAKER: I do not give any assurance; do not say tomorrow that I have admitted it.

SHRI JYOTIRMOY BOSU: I wrote to you about the Indian Express publishing the news about there being a lobby for the polyester company.

MR. SPEAKER: I have seen it. I have already informed you. It is with me.

SHRI JYOTIRMOY BOSU: For how many days can you keep it?

MR. SPEAKER: Yes, I am looking into the matter.

SHRI JYOTIRMOY BOSU: Yesterday I was told that MPs are running a lobby for the polyester company of Ahmedabad. It is a serious aspersion on the House. It is a demand derogatory thing for the House. I had given a notice saying that this is a question... (Interruptions)

MR. SPEAKER: I have already informed you that I am looking into the matter Your to-day's letter came to me at 10.45.

SHRI JYOTIRMOY BOSU: The material was given to you yesterday. I reached you the material.

SHRI K. LAKKAPPA: How many cases of mine are pending?

MR. SPEAKER: That will also be looked into.

SHRI MOHD. SHAFI QURESHI (Anantnag): I sent a notice under rule 377. There is a serious situation developing in Mattan. Firing has taken place; many people have died as a result of the firing. People from all over the country have gathered to perform the yetra to Amarnath 'gufa'. People will be travelling from Srinagar to Pahalgam; and Matton falls in between. I had requested the Home Minister to kindly look into this and see that the yatris are given protection. Because there is communal tension in the whole area unless the yatris who have come from all over the country are given protection, I think things will be rather difficult for them. They may not be able to perform the yatra. (Interruptions)

SHRI JYOTIRMOY BOSU: What about my issue regarding what was published in a leading national daily? I sent it yesterday. You are sitting over this, (Interruptions) You want to convert this House into a House of labbies. You ignore such a report,

MR. SPEAKER: Mr. Bosu, you cannot try to monopolize the House.

SHRI JYOTIRMOY BOSU: 1 sm not, Sir; you are monopolizing the House.

MR. SPEAKER: Yesterday you made certain allegations. I asked you to give the basis for it.

SHRI JYOTIRMOY BOSU: I have given it.

MR. SPEAKER: Today at 10.45.

SHRI JYOTIRMOY BOSU: No; I gave the material yesterday.

MR. SPEAKER: Some Members seem to think that they have monopoly of the House. You must understand that this House belongs to 544 Members. Now Mr. Sathe.

SHRI P. VENKATASUBBAIAH: We have also given many notices. If he begins to rise, we are under a handicap

MR. SPEAKER: Let us not add to the handicap.

SHRI SAMAR GUHA (Contai):

MR. SPEAKER: I have told him that I am allowing it under rule 377.

SHRI SAMAR GUHA: No; not that Sir. The matter is very urgent. From all over the country, people are going to Kashmir.

MR. SPEAKER: There are hundreds of urgent matters.

SHRI SAMAR GUHA: Then tension is there People from all over the country are in Kashmir. It is the duty othe Home Minister to see it and he should make a statement on this been assured there. Communal tension is growing there. He has rightly pointed out the pilgrims from all over the country have gathered there: thousands of pilgrims have gathered there. The stay is for 3-6 days. During these days all the pilgrims have

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to be gathered there People from all over the country are there A statement has to be made by the Government, what is the protection they are giving to these pilgrims. We are hearing every day that there has been firing and people have been killed. There have been satyagrahs, there have been dharnas and there have been demonstrations.

MR SPEAKER Mr Qureshi has put is very strongly That is why no further argument is necessary in the matter.

SHRI SAMAR GUHA You kindly ask the Government to make a statement

(Interruptions)

SHRI C K CHANDRAPPAN (Cannanore) The point is that if something happens in that place, then more tension will develop

(Interruptions)

It may create communal tension all over the country

(Interruptions)

SHRI SAMAR GUHA We are getting trunk-calls from various areas What happened to these trains? Therefore, it is the duty of the Government to make a statement

(Interruptions)

MR SPEAKER The Prime Minister is hearing all

(Interruptions)

SHRI SAMAR GUHA You give direction

(Interruptions)

MR. SPEAKER I am not able to

(Interruptions)

rection

Prof Dilip Chakravarty, in every thing you think that you have a right.

(Interruptions)

PROF DILIP CHAKRAVARTY (Calcutta South) Just now you had assured Mr Jyotirmoy Bosu

(Interruptions)

Please listen to me one minute. Just now you had assured that you were considering about calling attention with regard to

MR SPEAKER I am not assuring anything I cannot give any assurance.

PROF DILIP CHAKRAVARTY Is there some monopoly? You had assured one Member Should I take it that you have

(Interruptions)

MR SPEAKER Do not record anything

(Interruptions)

भी की जी नवाई : (बुलडाना) ' आप सिर्फ उन लोगों की बात सुनते है जा 'क एक भीर भाग-भाक्ष घण्टा बोसते हैं। स्मारी बात आप सुनते ही नहीं हैं।

द्यान्यसः महोदयः : डा० बलदेव स्मागः ।

बा० बलवेच प्रकाश . (धमतसर)
कुनेशी स्माहब ने जो रावाल उठाया है उसके
बारे में मैंने झाज के लिए कालिंग झटेशन
मोशन दिया था। उनके बारे में इन्ह तक
हमें कुछ पना नहीं लगा है। ६ से जो मोशन
झाना फाहिए का उसका झाप झाल से नहें
है, झाज के लिए वह का गया है।

You have no knowledge of it It lapses without our knowledge and information

^{**}Not recorded

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[बा॰ बलदेव प्रकाश]

जो हमने मोशन दिया था माटन के बारे में वह सब का अपनित्र हो गया।

They should be taken up for tomorrow's business.

मेरो रिक्वेस्ट है कि जो माज के लिए विया ज्या था कालिंग एटेशन माजन

MR. SPEAKER: You have mentioned that.

भी डी० जी० गर्जर्ड । प्रविलम्बनीय सानः महत्व के विषय को से कर मैंने 377 के प्रधीन बापको सूचना देः थी। मगठ-बाहा विद्यापीठ के बारे में यह बी। मराठ-बाहा विद्यापीठ का नाम बदल कर हा॰ अम्बेदकर विद्यापीठ कर दिए जाने की वजह से वहा पर बहुत ज्यादा तनाव बढ़ गया है मीर धीरे धीरे बढ़ रहा है। रेले जलाई का रही हैं, बसे जलाई जा रही है, झादमी मारे जा रहे है। गृह मदी यहां बैठे हए हैं, प्रधान मर्जा बैठे हुए हैं। बार्ग का वातावरण बहुत ही तनावपूर्ण होता जा रहा है, हा नत खराब होती आ रही है। एक तरफ दलित लोग हैं दूसरा तरफ सवर्ण लोग । वे एक इसरे से झगड़ रहे हैं, पथराब कर गहे है। सरकारी माल मना को बहत बढा नक्ष्मान पहचाया जा रहा है। मै परसों मराठवाडा से भाया हं। वहां मुझे बहत ही भयानक चित्र देखने की मिला है। मेरे मामने एक बच्चे का पत्थर मार कर उसकी अन ले लो गई। मैं गह मंत्री जी का ध्यान उम तरफ दिकाना चाहता हुं भीरे उनसे प्रार्थना करता हं कि वहां पर स्थिति पर काबू पाने के लिए सीं झारपीया फीआ को भेका जाए धीर मराठवाडा की बनाया आए। मराठवाडाक हरिजनो की भाव रका करें, उन्हें बचाएं !

MR. SPEAKER: Now the Members themselves have seen how many urgent matters are before us. Therefore, it is a very difficult task for the Speaker to select. As for tomorrow, also, I

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am hard put to it to select. The floods in northern India are one of the most devastating things. I thought it was a most important matter that we should take up

(Interruptions)

Therefore, I thought it was necessary that priority should be given to that At the same time, I am thinking of giving a 377 statement to Mr. Qureshi because that is also an urgent matter. I have not been able to allow a calling attention because I thought floods were more important than this matter.

(Interruptions)

I have heard all of you Now, Mr. Sathe

12.35 hrs.

'TIMES OF INDIA' CORRESPON-DEN'T RE, ALLEGED MIS-REPOR-TING OF CERTAIN PROCEEDINGS OF LOK SABHA

SHRI VASANT SATHE (Akole). I am thankful to you for giving your kind consent under rule 222 to a matter. which I must say I feel deeply pained to raise as a privilege matter. I had thought, if you would recall, would bring this to your kind notice. to the notice of the House, so that even without bringing it as a privilege matter, it could be set right because it is no pleasure to me that a matter should be raised against the members of the fourth estate a journalist of an emment paper like the Times of India. But unfortunately the Times of India thought it fit not to correct itself in spite of the fact that when I brought the omissions and commissions, mistakes I honestly thought that it must have been an inadvertent mistake, very much as my hon. friend, Shri Jyotirmoy Bosu tried to show, it may be in the din and noise members rise and people in the gallery